

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022**

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

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NDOH: 15.10.2024

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THROUGH

Juvas Rawal

(SUNIL TYAGI) (PANKHURI JAIN)
(JUVAS RAWAL)

Counsels for the Respondent No.7

ZEUS LAW ASSOCIATES

2, Palam Marg, Vasant Vihar, New Delhi - 110
057

Tel.: 011- 41733090; 8810213725 |

zeus@zeus.firm.in

Place: New Delhi

Date: 04.10.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

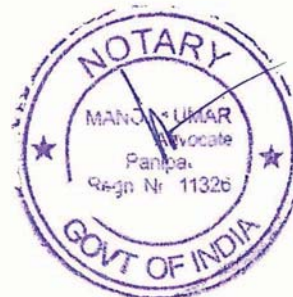
...RESPONDENTS

AFFIDAVIT

I, V K Gupta S/o Shri KK Gupta, aged about 58 years, R/o D-7, NFL Township, NFL Panipat, do hereby solemnly affirm and state as under :

1. That I am the Chief General Manager(O&M) of National Fertilizers Limited, Panipat -i.e., the Respondent No.7 in the present proceedings. I am fully conversant with the facts of the case and thus competent and authorised to swear this Affidavit.
2. This Hon'ble Tribunal vide Order, dated 28.08.2024, in the captioned Application, was pleased to direct Respondent No.7 to file an upto date status report as to the measures required to be taken for suitably increasing the number of contractors for disposal of the quantity of carbon slurry stored at Respondent No.7's unit. The present Affidavit is being filed in compliance of the same.

[Handwritten Signature]

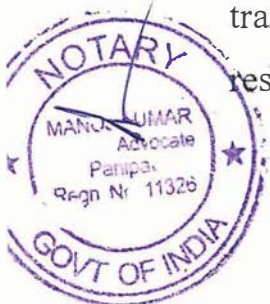


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3. It may be noted that a Reply, dated 22.11.2023; an Action Plan by way of an Affidavit, dated 05.02.2024; and an additional Action Plan by way of an Affidavit, dated 07.03.2024, have also been filed on behalf of the Respondent No.7 in the present proceedings before this Hon'ble Tribunal. The contents thereof are not being repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.

CURRENT STATUS AND COMPLIANCES

4. As mentioned in the Action Plan dated, 07.03.2024, the Respondent No.5 commenced the lifting of carbon slurry on 20.02.2024 from the ponds of the Respondent No.7, in furtherance of the Fresh Delivery Order, dated 15.12.2023.
5. As on 03.10.2024, there is an estimated quantity of 119455.82 MT of carbon slurry lying in the ponds of the Respondent No.7. Since the lifting of the carbon slurry commenced on 20.02.2024, an estimated quantity of 3144.18 MT of carbon slurry has already been lifted by the Respondent No.5.
6. That in order to dispose of the carbon slurry lying in the ponds of Respondent No.7's unit, in a timely and prompt manner, the Respondent No.7 wrote multiple emails to: (i) M/s Continental Carbon India Limited (CCIL)- 13.02.2023, 16.03.2023 and 20.05.2023; and (ii) M/s Shaligram Shukla Private Limited - 23.02.2023; requesting them to confirm whether they are authorised by the Pollution Control Board for collection, transportation and utilization of carbon slurry. However, till date no response has been received.



Manoj Kumar

4 OCT 2024

Copy of the emails, sent by the Respondent No.7 to M/s CCIL and M/s Shaligram Shukla Private Limited, is attached herewith and marked as **DOCUMENT - 1 (colly)**.

7. As per the notification from Ministry of Environment and Forests (MoEF), disposal of carbon slurry is to be as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and as per the Central Pollution Control Board Guidelines, 2017 (for pre-processing and co-processing of Hazardous and other wastes in cement plant). Under these guidelines, there are a few cement industries that can use carbon slurry in kilns (for processing). Keeping this in mind, the Respondent No.7 vide email dated 16.03.2023, approached M/s Shree Cement, requesting them to confirm whether carbon is being utilised in their industry or not. In Reply to this email, M/s Shree Cement vide email dated, 16.03.2023, requested the Respondent No.7 to provide sample of: (i) 10 kg carbon slurry for test analysis; and (ii) dry fly ash; and also set up a meeting with the Respondent No.7. In addition to the Reply by M/s Shree Cement, Respondent No.7 vide email dated, 16.03.2023, requesting M/s Shree Cement for setting up a meeting at Respondent No.7's office on 17.03.2023. However, no response was received.

Thereafter, the Respondent No.7 vide email dated 20.05.2023, approached M/s Shree Cement again, requesting them to respond to the email dated 16.03.2023. In Reply to this email, M/s Shree Cement vide email dated, 20.05.2023, duly set up a meeting with Respondent No.7. However, these efforts put in by the Respondent No.7 to get M/s Shree Cement on board, went down the drain.

Copy of the emails, exchanged between the Respondent No.7 and M/s Shree Cement, is attached herewith and marked as **DOCUMENT - 2 (colly)**.



4 OCT 2024



8. In the meanwhile, on 22.05.2023, the Respondent No.7 with a proactive approach also wrote emails to: (i) M/s ACC Limited; (ii) M/s India Cements; (iii) M/s Zuari Cement Limited; (iv) M/s Sagar Cements Limited; (v) M/s Anjani Portland Cement Limited; and (vi) M/s NCL Industries (cement division); requesting them to confirm whether they are authorised by the Pollution Control Board for utilization of carbon slurry. However, till date no response has been received.

Copy of the emails, sent by the Respondent No.7 to the cement industries, is attached herewith and marked as **DOCUMENT - 3 (colly)**.

9. Thereafter, the Respondent No.7 wrote emails to: (i) Uttar Pradesh Pollution Control Board - 30.01.2023; (ii) Madhya Pradesh Pollution Control Board - 31.01.2023; and (iii) Gujarat Pollution Control Board - 30.01.2023; requesting the Boards to list out the parties who have been issued the authorisation for collection, transportation and utilisation of carbon slurry. In order to follow up with these above-mentioned Pollution Control Boards, the Respondent No.7, on 16.03.2023, wrote another email requesting the Boards to list out the parties. However, till date no response has been received.

Copy of the emails, sent by the Respondent No.7 to the Pollution Control Boards, is attached herewith and marked as **DOCUMENT - 4 (colly)**.

Copy of the emails dated, 16.03.2023 sent by the Respondent No.7 to the Pollution Control Boards, is attached herewith and marked as **DOCUMENT - 5 (colly)**.

10. Moreover, Respondent No.7 wrote an email dated, 02.02.2024, to Respondent No.5, clarifying that they have completed the construction of entry and exit gates from carbon slurry ponds at its unit. Further, the area



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A handwritten signature in blue ink, appearing to be 'A.K.S.' with a stylized flourish above it.

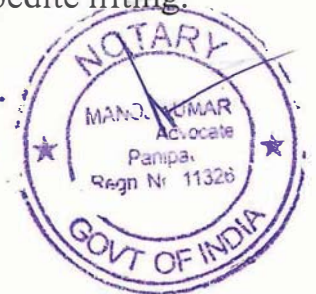
has been covered with fencing along with the installation of CCTV cameras around the loading area, keeping in mind the safety concerns for smooth lifting and transportation of the carbon slurry. The Respondent No.7 also requested Respondent No.5 to provide: (i) the list of vehicles with registration number which shall be used by them for lifting of carbon slurry; and (ii) scheduled timeline for lifting of carbon slurry.

Copy of the email dated, 02.02.2024, sent by the Respondent No.7 to the Respondent No.5, is attached herewith and marked as **DOCUMENT - 6**.

11. The Respondent No.5 vide email dated, 18.04.2024 requested Respondent No.7 the following: (i) designated area for placement of trucks and billing on all days of the month; (ii) improvement in billing software; (iii) 3 phase electricity supply (to be noted: Respondent No.5 undertakes to pay the monthly bills for the usage, for running of tubewell); and (iv) allow mechanical screening and packaging machine for separation of carbon from high ash mixed material. In Reply to this email, the Respondent No.7 vide email dated, 30.04.2024, clarified that: (i) placement of trucks and billing on all days of the month will be allowed, provided that the Respondent No.5 intimates the Respondent No.7 one day in advance so that necessary manpower can be arranged; (ii) the billing software is working normally but in case any issue arises, the same will be resolved expeditiously; (iii) 3 phase electricity supply will be provided; (iv) mechanical screening and packaging machine may be allowed (to be noted: this will only be allowed, provided the Respondent No.5 guarantees to lift the entire quantity of carbon slurry by 31.03.2025); and (v) requested the Respondent No.5 to deploy more trucks on a daily basis to expedite lifting.



- 4 OCT 2024



Copy of the email dated, 18.04.2024, sent by the Respondent No.5 to the Respondent No.7, is attached herewith and marked as **DOCUMENT - 7**.

Copy of the email dated, 30.04.2024, sent by the Respondent No.7 to the Respondent No.5, is attached herewith and marked as **DOCUMENT - 8**.

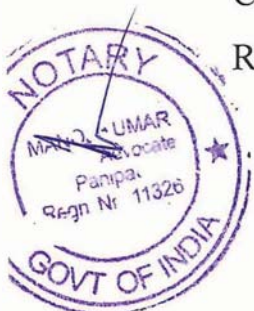
12. Despite these above-mentioned approvals given by the Respondent No.7, there were still discrepancies on part of Respondent No.5 relating to: (i) deployment of less trucks on a daily basis; (ii) lifting of carbon slurry on a very slow-pace; and (iii) demanding an extension of electric line (to be noted: 3 phase electricity supply has already been provided by the Respondent No. 7). These discrepancies were communicated to the Respondent No.5 through various emails.

Copy of the emails, sent by the Respondent No.7 to the Respondent No. 5, is attached herewith and marked as **DOCUMENT - 9 (colly)**.

13. Thereafter, the Respondent No.7 wrote an email dated, 10.09.2024, requesting Respondent No.6 - HSPC, to provide an upto date list of Licensed Contractors, registered with Respondent No.6, who in turn could assist in expediting the process of lifting the carbon slurry lying in the ponds of Respondent No.7 within a period of 180 days in a time bound manner. In furtherance to this, the Respondent No.7 wrote another email dated, 13.09.2024, to the Respondent No.6, reiterating the contents of the email dated 10.09.2024.

Copy of the email dated, 10.09.2024, sent by the Respondent No.7 to the Respondent No.6, is attached herewith and marked as **DOCUMENT - 10**.

Copy of the email dated, 13.09.2024, sent by the Respondent No.7 to the Respondent No.6, is attached herewith and marked as **DOCUMENT - 11**.



4 OCT 2024

A handwritten signature in blue ink, appearing to be 'A. K. S.' or similar.

14. The Respondent No.7 vide email dated, 17.09.2024, sent to the Respondent No.11, requested them to provide the list of all the registered buyers / parties dealing in lifting of carbon slurry. In Reply to this, vide email dated, 17.09.2024, the Respondent No.11, clarified that they don't maintain a separate record of buyers / parties as carbon residue / slurry does not fall under Schedule IV of the HWM Rules, 2016 and the amendments thereafter. In addition to this, they requested the Respondent No.7 to mention the clause no./section no. of the NGT OA which required the Respondent No.11 to provide this list of the buyers of carbon slurry so that the Respondent No.11 may try to use the backend database of MSTC and try to get the requisite information. The Respondent No. 7 replied to this email, vide email dated 18.09.2024, mentioning the clause no./section no. and again requested the Respondent No.11 to provide the list of all the registered buyers / parties dealing in lifting of carbon slurry. However, till date no response has been received.

Copy of the email dated, 17.09.2024, sent by the Respondent No.7 to the Respondent No.11, is attached herewith and marked as **DOCUMENT - 12.**

Copy of the email dated, 17.09.2024, sent by the Respondent No.11 to the Respondent No.7, is attached herewith and marked as **DOCUMENT - 13.**

Copy of the email dated, 18.09.2024, sent by the Respondent No.7 to the Respondent No.11, is attached herewith and marked as **DOCUMENT - 14.**

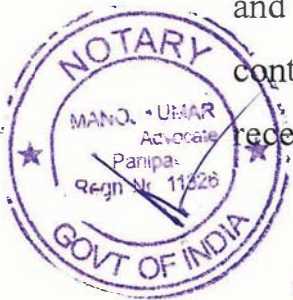
15. It is pertinent to mention that Respondent No.7 has been diligently uploading the information regarding the disposal of carbon slurry every week from Monday to Saturday on their websites by 5 PM, in compliance with the Order dated 28.08.2024, passed by this Hon'ble Tribunal.

10 OCT 2024



Copy of the main page of the website with the requisite information being uploaded by the Respondent No.7, is attached herewith and marked as **DOCUMENT - 15**.

16. It is submitted that there are lot of intricacies involved in the lifting and disposal of the carbon slurry under the said Rules which must be complied with. As stated above in the correspondences, carbon slurry can only be lifted by contractors authorised by the State or Central Pollution Control Board. Furthermore, carbon slurry cannot be sold directly to its end users in the open market and must be lifted with utmost care and precaution.
17. Thus, as can be seen, the Respondent No.7 has left no stone unturned to ensure safe storage and management of carbon slurry and its efficient disposal. Carbon slurry, last generated by the Respondent No.7 in 2012, is kept in isolated ponds specifically designated for the storage of hazardous waste.
18. Furthermore, in compliance with the Order dated, 28.08.2024 of this Hon'ble Tribunal, the Respondent No.7 as mentioned above has taken considerate measures under its belt to ensure a speedy disposal of carbon slurry. It is further reiterated that the Respondent No.7 shall take all steps necessary to support Respondent No.5 or any other licensed contractor in its endeavour and expedite the disposal of carbon slurry lying in its ponds.
19. I state that contents of this Affidavit, except the legal averments, are true and correct to the best of my knowledge and belief. The legal averments contained herein are true and correct on the basis of the legal advice received by me and believed by me to be true and correct.



54 OCT 2024

Manoj Kumar

20. I state that no part of this Affidavit is false and no material facts have been concealed therefrom.

[Signature]
DEPONENT
वी.के. गुप्ता
मुख्य महाप्रबंधक (ओ. एण्ड एम.)

VERIFICATION:

I, V K Gupta, the above named Deponent, do hereby verify that the contents of this Affidavit are true and correct and no material facts have been concealed therefrom.

Verified at Panipat on this 4th day of Oct, 2024

[Signature]
DEPONENT
वी.के. गुप्ता
मुख्य महाप्रबंधक (ओ. एण्ड एम.)



ATTESTED
Notary, Panipat

- 4 OCT 2024

630.
certified that the above was declared & made with affirmations before me on this... 04
day... 10/10/2024... at Panipat in the presence of the Deponent
at Panipat by Sr. V.K Gupta,
the person who is personally known to me & identified
by Sr. Ajay Self Officer who is personally
known to me & further that the affi-
davit has been read and explained to the
deponent who retained personally to make

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 13 February 2023 12:33
To: sdewan@continentalcarbonindia.com; vkmaheshwari@continentalcarbonindia.com
Cc: BIMLA SOREN
Subject: utilisation of carbon

Dear Sir,

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s CCIL is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon .

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:09
To: 'Sharma, Puneet'; 'Mittal, Lokesh'; 'Dua, Vikram'; 'Dewan, Sanjay'; 'Dubey, V. K.'
Cc: BIMLA SOREN; bbgrover
Subject: use of Carbon

Dear Sir,

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether as on date , M/s CCIL is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat



seemachawla@nfl.co.in

From:

Sent:

To:

Cc:

Subject:

Seema Chawla <seemachawla@nfl.co.in>

20 May 2023 12:50

csrc.sales@continentalcarbonasia.com

BIMLA SOREN; bbgrover

use of Carbon

Dear Sir,

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether as on date, M/s CCIL is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 23 February 2023 08:24
To: saligram8@gmail.com
Cc: bbgrover; mngoyal@nfl.co.in
Subject: Carbon Slurry

Dear Sir,

This has reference to the telecom regarding subject matter.

It is understood that your company has the relevant permissions for utilisation of carbon. As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. You may kindly provide the details of your company and the valid authorisations you have from PCBs for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

553
DOCUMENT-2 (COLLY)

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 11:44
To: 'Aashish Kulshreshtha'
Cc: BIMLA SOREN
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. You may kindly indicate whether Carbon is being utilised in your industry?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक (तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फर्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743



seemachawla@nfl.co.in

From: Aashish Kulshreshtha <Kulshreshthaa@shreecement.com>
Sent: 16 March 2023 11:48
To: Seema Chawla
Cc: BIMLA SOREN
Subject: Re: use of carbon

Dear Ma'am

Thanks for the offer.

Can you provide us sample of 10 kg for necessary Lab or test analysis .

Apart from this we also want to lift dry fly ash from your plant, kindly spare meeting timings accordingly.

Regards,
Aashish

seemachawla@nfl.co.in

From: Aashish Kulshreshtha <Kulshreshthaa@shreecement.com>
Sent: 20 May 2023 12:20
To: Seema Chawla
Cc: 'BIMLA SOREN'; bbgrover
Subject: Re: use of carbon
Attachments: image001.jpg

Dear Mam

Our executive Mr Ramsuraj will visit at your plant on Monday before lunch timing 12 -12:30 PM.

Thanks for the above.

Regards

- Aashish

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: Saturday, 20 May 2023, 12:04 pm
To: Aashish Kulshreshtha <Kulshreshthaa@shreecement.com>
Cc: 'BIMLA SOREN' <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: RE: use of carbon

You don't often get email from seemachawla@nfl.co.in. [Learn why this is important](#)

This email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Dear Sir,

We are awaiting your response.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 16 March 2023 11:59
To: 'Aashish Kulshreshtha'
Cc: 'BIMLA SOREN'; bbgrover
Subject: RE: use of carbon

Dear Sir,

You may come anytime tomorrow after 1400 hrs or day after tomorrow any time.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

From: Aashish Kulshreshtha [mailto:Kulshreshthaa@shreecement.com]

Sent: 16 March 2023 11:48

To: Seema Chawla

Cc: BIMLA SOREN

Subject: Re: use of carbon

Dear Ma'am

Thanks for the offer.

Can you provide us sample of 10 kg for necessary Lab or test analysis .

Apart from this we also want to lift dry fly ash from your plant, kindly spare meeting timings accordingly.

Regards,

Aashish

DOCUMENT-3 (COLLY)**seemachawla@nfl.co.in**

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 08:41
To: acchelp@acclimited.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s ACC is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 08:59
To: corporate@indiacements.co.in
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s India Cements is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:02
To: zclho@zcltd.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns.

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Zuari Cement Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:04
To: info@sagarcements.in
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Sagar Cements Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
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National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:07
To: info@anjanicement.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns.

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Anjani Portland Cement Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
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National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:09
To: ncl@nclind.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 12:38
To: marketing@anjanicement.com
Cc: BIMLA SOREN
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 14:35
To: customercare@dalmiacement.com
Cc: BIMLA SOREN
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

DOCUMENT-4 (COLLY)

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 30 January 2023 11:30
To: 'feedback@uppcb.com'
Cc: ips@nfl.co.in; BIMLA SOREN; 'mngoyal@nfl.co.in'
Subject: Disposal of Carbon Slurry

Dear Sir,

This has reference to the subject matter regarding the disposal of carbon slurry. It is to be mentioned here that the carbon slurry lying at N.F.L. Panipat Unit premises was generated from oil based Ammonia Plant, as by-product, before commissioning of NG based Ammonia Plant in year 2013. After the commissioning and lining up NG based Ammonia Plant, there is no generation of Carbon Slurry.

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. In this regard we would like to know the parties who have been issued the authorisation for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1 by your goodself.

We shall be highly obliged.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फर्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 31 January 2023 09:10
To: 'hqtech-pcb@mp.gov.in'
Cc: ips@nfl.co.in; 'mngoyal@nfl.co.in'; BIMLA SOREN
Subject: Disposal of Carbon Slurry

Dear Sir,

This has reference to the subject matter regarding the disposal of carbon slurry. It is to be mentioned here that the carbon slurry lying at N.F.L. Panipat Unit premises was generated from oil based Ammonia Plant, as by-product, before commissioning of NG based Ammonia Plant in year 2013. After the commissioning and lining up NG based Ammonia Plant, there is no generation of Carbon Slurry.

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. In this regard we would like to know the parties who have been issued the authorisation for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1 by your goodself.

We shall be highly obliged.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 30 January 2023 12:27
To: 'gpcbchairman@gmail.com'
Cc: ips@nfl.co.in; BIMLA SOREN; 'mngoyal@nfl.co.in'
Subject: Disposal of Carbon Slurry

Dear Sir,

This has reference to the subject matter regarding the disposal of carbon slurry. It is to be mentioned here that the carbon slurry lying at N.F.L. Panipat Unit premises was generated from oil based Ammonia Plant, as by-product, before commissioning of NG based Ammonia Plant in year 2013. After the commissioning and lining up NG based Ammonia Plant, there is no generation of Carbon Slurry.

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. In this regard we would like to know the parties who have been issued the authorisation for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1 by your goodself.

We shall be highly obliged.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:05
To: feedback@uppcb.com
Cc: ips@nfl.co.in; BIMLA SOREN; mngoyal@nfl.co.in
Subject: RE: Disposal of Carbon Slurry

Dear Sir,

We are waiting for your response.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:04
To: hqtech-pcb@mp.gov.in
Cc: ips@nfl.co.in; mngoyal@nfl.co.in; BIMLA SOREN; bbgrover
Subject: RE: Disposal of Carbon Slurry

Dear Sir,

We are awaiting for your response.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:05
To: gpcbchairman@gmail.com
Cc: ips@nfl.co.in; BIMLA SOREN; mngoyal@nfl.co.in
Subject: RE: Disposal of Carbon Slurry

Dear Sir,

We are waiting for your response.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)
फोन: 0180-2652481, 483 एवं 485, 0180-2681304
फैक्स: 0180-2652515
ई-मेल: nflpanipat@nfl.co.in
website: www.nationalfertilizers.com



National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106
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FAX: 0180-2652515
E-mail: nflpanipat@nfl.co.in
website: www.nationalfertilizers.com

Ref: NFP/DISPOSAL/CARBON SLURRY/D-209

SPEED POST

DATE: 02-02-2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

Sub: Sale of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

In reference to your bid against MSTC e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED/9/GOHANA ROAD/19-20/32756 Dated 02.03.2020, by way of issuance of letter No. NFP/ST/D-209/19-20/32756 dated 15.12.2023, you have been permitted to start lifting of the carbon slurry lying in ponds at NFL Panipat.

Subsequent to issuance of this letter, the work of clearance of approach road, preparation of entry/exit gate, fencing around loading point has already been done from our end and stands completed.

By way of emails dated 04.01.2024, 10.01.2024, 19.01.2024 & 25.01.2024 you were requested to provide the list of vehicles with registration number which shall be used by you for lifting of carbon slurry and further was also requested to provide the schedule for start of lifting of the carbon slurry.

However, the above details have not been provided to us till date. As such, the work of lifting of carbon slurry has not been started yet and is getting delayed.

Keeping in view of above, you are once again requested to provide the above information viz. list of vehicles and schedule for start of lifting of the carbon slurry at the earliest.

NFL is committed to extend all the support for smooth execution of the contract. Any assistance required may please be communicated to us.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(Mahesh Patil)

Chief Manager (Materials)

महेश पाटिल
मुख्य प्रबंधक (सामग्री)

From: Shubham Sales Co. Rohtak [mailto:shubhamsalescom@gmail.com]

Sent: 18 April 2024 14:53

To: Mahesh Patil

Cc: B. B. Grover

Subject: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear Sir,

It is humbly requested that we have already written to you for the support required from your side for the expeditious lifting of material in view of the matter pending with Honorable NGT New Delhi.

Through this mail I am writing to seek your support by issuing necessary directions to the concerned departments and personnel for the respective actions required to be taken at their end.

1. Placement of trucks and billing on all days of the month.
2. Improvement in billing software that keeps on breaking down regularly. This holds our trucks for long hours for want of placement and dispatch.
3. Although in contract it is not provided for, we need 3 Phase Electricity supply. We undertake to pay the monthly bills for the usage, for running of tubewell for water sprinkling on rasta and washing & lighting.

4. Allow mechanical screening and packaging machine for separation of carbon from high ash mixed material.

We request you to approve the submitted requests at the earliest so that we may play our part well.

Thanking You,
Truly yours,

Nupinder Singh Sivia
Partner



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोडाना रोड, पानीपत, हरियाणा - 132 106

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फैक्स: 0180-2652515

ई-मेल: nflpanipat@nfl.co.inwebsite: www.nationalfertilizers.com

National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106

(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)

Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX : 0180-2652515

E-mail: nflpanipat@nfl.co.inwebsite: www.nationalfertilizers.com

Ref: NFP/DISPOSAL/CARBON SLURRY/D-209

SPEED POST

Date: 30-04-2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

30 SEP 2024

Sub: Lifting of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

In reference to your letter dated 09.04.2024 & e-mail dated 18.04.2024, we have examined the request submitted by you for expeditious lifting of carbon slurry and our reply is as under:

1. Placement of trucks and billings on all days of the month will be allowed provided you intimates one day in advance in case of weekly off/holiday, so that necessary manpower can be arranged accordingly.
2. The billing software is working normally. However, in case any issue arises same will be resolved expeditiously whenever any problem is encountered.
3. To have expeditious lifting of carbon slurry, as per request by you, 3-phase electricity supply which is available at D&C Cell, Panipat will be provided by NFL to you at D&C Cell, NFL Panipat location as a single point. Power evacuation from D&C Cell NFL Panipat shall be in your scope and payment for electricity will be made by you on actual monthly basis based on NFL meter as per NFL procedure.
4. Packaging machine & screening may be allowed on a condition that you guarantee to lift entire quantity by 31.03.2025 from the ponds so as to get final clearance from HSPCB/NGT within time schedule of 31.03.2025.
5. In addition to above it is also observed that on daily basis you are deploying 3-4 trucks only. To expedite lifting, you are requested to increase the number of trucks deployed on daily basis.

You are requested to give your confirmation on above points at the earliest.

NFL is committed to extend all the support for smooth & expeditious execution of the contract.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(Mahesh Patil)
Chief Manager (Materials)

575



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपकन)

गोहाना रोड, पानीपत, हरियाणा - 132 106

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National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106

(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)

Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX : 0180-2652515

E-mail: nflpanipat@nfl.co.inwebsite: www.nationalfertilizers.com

Ref: NFP/DISPOSAL/CARBON SLURRY/D-209

Speed Post

Date: 16-09-2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

Sub: Lifting of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

Since issuance of our letter Ref. No. NFP/ST/D-209/19-20/32756 dated 15.12.2023; you have lifted only 3071.19 MT of carbon slurry from the carbon ponds at NFL Panipat.

In order to ensure compliance of Hon'ble NGT and speedier lifting of carbon slurry, NFL has extended all the support to M/s Shubham Sales Co. in this regard.

Further, no vehicle has been deployed by you after 26.07.2024 for lifting of carbon slurry. Accordingly, by way of our emails dated 02.08.2024, 17.08.2024 & 27.08.2024 as well as through various phone calls you were requested to deploy the vehicles on regular basis to lift the carbon slurry from carbon ponds at NFL Panipat, but no response has been received from your end so far. During your recent visit & discussions with our Executive Director on 07.09.2024 at NFL Panipat, you had assured to start lifting of carbon slurry from last Saturday i.e. 14.09.2024, but no lifting of carbon slurry has been started yet.

Keeping in view of above, it is again requested to deploy the vehicles and start lifting of carbon slurry on regular basis without any further delay.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(Mahesh Patil)
Chief Manager (Materials)

seemachawla@nfl.co.in

From: VINOD KUMAR MEENA <vkmeena@nfl.co.in>
Sent: 27 August 2024 08:37
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

No vehicle has been deployed by you since last one month i.e. from 27.07.2024 for lifting of carbon slurry. You are requested to deploy the vehicles on regular basis for lifting of carbon slurry from the ponds at NFL Panipat.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 17 August 2024 15:17
To: 'Shubham Sales Co. Rohtak'
Cc: SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; 'skjha@nfl.co.in'
Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.
Importance: High

Dear sir,

No vehicle has been deployed by you since 27.07.2024 for lifting of carbon slurry. Kindly deploy the vehicles on regular basis for lifting of carbon slurry from the ponds at NFL Panipat.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 02 August 2024 09:01
To: 'Shubham Sales Co. Rohtak'
Cc: Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; bbgrover@nfl.co.in

577

Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

You had deployed only 1 to 2 vehicles on daily basis during 16.07.2024 to 26.07.2024 and no vehicles have been deployed since 27.07.2024. You are requested to increase the number of vehicles and deploy the same on regular basis for lifting of carbon slurry from the ponds.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]

Sent: 08 July 2024 11:07

To: 'Shubham Sales Co. Rohtak'

Cc: Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; bbgrover@nfl.co.in

Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

No vehicle has been deployed by you since 30.06.2024 for lifting of carbon slurry. Kindly deploy the vehicles on regular basis for lifting of carbon slurry from the ponds.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]

Sent: 28 June 2024 15:02

To: 'Shubham Sales Co. Rohtak'

Cc: Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; bbgrover@nfl.co.in

Subject: FW: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

In reference to lifting of carbon slurry from carbon ponds, please note that you are deploying only 2, 3 or maximum 4 trucks on daily basis which are not sufficient for speedier lifting of carbon slurry. Kindly increase the number of trucks deployed on daily basis for speedier lifting, as requested earlier also vide our letter dated 30.04.2024, e-mail dated 13.05.2024. Further, it is also observed that a huge quantity of leftover material which may contain hazardous carbon



seemachawla@nfl.co.in

From: PANIPAT UNIT

Sent:

To: 'Shubham Sales Co. Rohtak'
Cc: Mahesh Patil; seemachawla@nfl.co.in; vk Gupta@nfl.co.in; bbgrover@nfl.co.in
Subject: FW: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

In reference to lifting of carbon slurry from carbon ponds, please note that you are deploying only 2, 3 or maximum 4 trucks on daily basis which are not sufficient for speedier lifting of carbon slurry. Kindly increase the number of trucks deployed on daily basis for speedier lifting, as requested earlier also vide our letter dated 30.04.2024, e-mail dated 13.05.2024. Further, it is also observed that a huge quantity of leftover material which may contain hazardous carbon slurry has been dumped outside the carbon ponds which may cause contamination/harm to vegetation or public at large. Hence, it is requested not to dump such material outside the carbon ponds.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 21 May 2024 09:51
To: 'Shubham Sales Co. Rohtak'
Cc: Mahesh Patil; rbjgautam@nfl.co.in; vk Gupta@nfl.co.in
Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

In reference to availability of 3-phase electricity supply on chargeable basis, the necessary arrangements to provide 3-phase electricity supply at single point have been made at our end and same has already been communicated to your supervisors last week. You are requested to make your own arrangement for extension of electric line from the specified point under the supervision of our electrical team.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

Nupinder Singh Sivia
Partner

On Tue, Apr 30, 2024 at 12:38 PM VINOD KUMAR MEENA <vkmeena@nfl.co.in> wrote:

Dear sir,

In reference to your trailing mail, please find attached our letter dated 30.04.2024 and give your confirmation on the points mentioned in the letter at the earliest.

Regards

विनोद कुमार मीणा,

प्रबंधक (सामग्री)-स्टोर्स,

नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत

ईमेल: vkmeena@nfl.co.in

From: Shubham Sales Co. Rohtak [<mailto:shubhamsalescom@gmail.com>]

Sent: 18 April 2024 14:53

To: Mahesh Patil

Cc: B. B. Grover

Subject: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear Sir,

It is humbly requested that we have already written to you for the support required from your side for the expeditious lifting of material in view of the matter pending with Honorable NGT New Delhi.

Through this mail I am writing to seek your support by issuing necessary directions to the concerned departments and personnel for the respective actions required to be taken at their end.

1. Placement of trucks and billing on all days of the month.
2. Improvement in billing software that keeps on breaking down regularly. This holds our trucks for long hours for want of placement and dispatch.
3. Although in contract it is not provided for, we need 3 Phase Electricity supply. We undertake to pay the monthly bills for the usage, for running of tubewell for water sprinkling on rasta and washing & lighting.
4. Allow mechanical screening and packaging machine for separation of carbon from high ash mixed material.

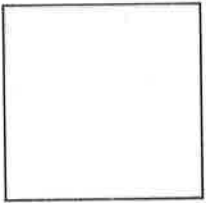
We request you to approve the submitted requests at the earliest so that we may play our part well.

Thanking You,

Truly yours,

Nupinder Singh Sivia

Partner



अस्वीकरण : यह संदेश गोपनीय एवं विशेषाधिकृत है | यह ईमेल एवं इसके साथ प्रेषित फाईलें, गोपनीय और केवल संबोधित व्यक्ति या संस्था के उपयोग के लिए हैं | यदि आपको यह ईमेल गलती से प्राप्त हुआ है तो आप इस ईमेल का प्रसार, वितरण या प्रतिलिपि न करें, प्रेषक को तुरंत ईमेल द्वारा सूचित करें और अपने सिस्टम से इस ईमेल को हटा दें | प्रेषिती के अतिरिक्त अन्य किसी के द्वारा किसी भी ढंग से इस ईमेल का उपयोग अनाधिकृत है और ऐसा कोई उपयोग उपयुक्त कार्रवाई के लिये उत्तरदायी होगा |



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)
फानीपत इकाई गोहाणा रोड, फानीपत-132106 (हरियाणा)
दूरभाष: 0180-2652481
फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat-132106 (Haryana)
Phone: 0180-2652481
Fax: 0180-2652515 GST No. 06AAAACN0189N1Z8

Ref. No.: NFL/PT/TS/PE/1509

Date: 10.09.2024

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
एस.सी.ओ. 55, सेक्टर-25, हुडा,
पानीपत -132103

Dear Sir,

Subject: Request for Information on Authorized Contractors for Lifting Carbon Slurry from NFL Panipat.

In reference to the Order dated 28.06.2024 passed by the Hon'ble National Green Tribunal (NGT) in OA 620/2022 titled *Kaushal Kishore Vishwakarna Vs. State of Punjab and Ors.*. The order directs National Fertilizers Limited (NFL) to expedite the disposal of carbon slurry stored at our Bathinda and Panipat units within a time-bound period of 180 days.

Further as directed by NGT, NFL seeks your assistance in providing us with list of licensed and authorized contractors registered with HSPCB under schedule I category 18.2 who can undertake the disposal and lifting of the carbon slurry from the carbon ponds at NFL Panipat unit. This information is crucial for NFL to ensure timely disposal and avoid any non-compliance or penalties.

You are kindly requested to share the relevant details of the contractors. This will help NFL expedite the contractor selection process and ensure compliance with the Hon'ble NGT's orders.

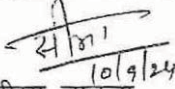
We look forward to your prompt response so that the required actions can be taken in a timely manner.

Thank you for your cooperation.

Yours sincerely,

Thanking You,

For National Fertilizers Limited,


सीमा चावला
10/9/24

उप महा प्रबन्धक (तकनीकी सेवाएँ)

OL



कारपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा-201301 (उ.प्र.), दूरभाष:0120-2412383, फैक्स: 0120-2412384

Corporate Office : A-11, Sector -24, Noida-201301 (UP), Tel.:0120-2412383, Fax: 0120-2412384

पंजीकृत कार्यालय रजिस्ट्रार कॉम्प्लेक्स, कोर-III, 7 इन्स्टीट्यूशनल एरिया, लोधी रोड नई दिल्ली -110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office: Scope complex, Core-III, 7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

CIN: L74899DL1974GOI007417 Website: <http://www.nationalfertilizers.com>

@nationalfertilizers



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई गोहाना रोड, पानीपत-132106(हरियाणा)

दूरभाष: 0180-2652481

फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat-132106 (Haryana)

Phone: 0180-2652481

Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

Ref. No.: NFL/PT/TS/PE/

Date: 13.09.2024

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
एस.सी.ओ. 55, सेक्टर-25, हुडा,
पानीपत -132103

Dear Sir,

Subject: Request for Meeting regarding Information on Authorized Contractors for Lifting Carbon Slurry from NFL Panipat as per NGT orders.

In reference to the Order dated 28.08.2024 passed by the Hon'ble National Green Tribunal (NGT) in OA 620/2022 titled *Kaushal Kishore Vishwakarma Vs. State of Punjab and Ors.*. The order directs National Fertilizers Limited (NFL) to expedite the disposal of carbon slurry stored at our Bathinda and Panipat units within a time-bound period of 180 days.

Further as directed by NGT, M/s National Fertilizers Ltd. Panipat seeks your assistance for finalising the measures to be taken for suitably increasing the number of contractors for disposal of the quantity of carbon slurry stored in carbon ponds at NFL Panipat unit..

We humbly request to you, please grant permission for meeting for discussions regarding above cited matter and indicate suitable date and time for the same at earliest possible. This will help us expedite the contractor selection process and ensure compliance with the Hon'ble NGT's orders.

We look forward to your prompt response so that the required actions can be taken in a timely manner.

Thank you for your cooperation.

Yours sincerely,

For National Fertilizers Limited,

सीमा चावला

उप महाप्रबन्धक (तकनीकी सेवाएँ)

कारपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा-201301 (उ.प्र.), दूरभाष:0120-2412383, फैक्स: 0120-2412384

Corporate Office : A-11, Sector -24, Noida-201301 (UP), Tel.:0120-2412383, Fax: 0120-2412384

पंजीकृत कार्यालय रकोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीट्यूशनल एरिया, लोधी रोड नई दिल्ली -110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office: Scope complex, Core-III,7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

CIN: L74899DLI974GOI007417 Website: <http://www.nationalfertilizers.com>

@nationalfertilizers



DOCUMENT-12

From: vkmeena@nfl.co.in <vkmeena@nfl.co.in>

Sent: 17 September 2024 18:28

To: admin@mstcecommerce.com

Cc: MANOJPANDEY <nroopn8@mstcindia.in>; mpandey@mstcindia.co.in; mpatil@nfl.co.in; seemachawla@nfl.co.in

Subject: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

M/s MSTC Limited,

Reference: e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED/9/GOHANA ROAD/19-20/32756 Dated 02.03.2020 for Disposal of Carbon Slurry.

Dear sir,

Against above referred E-auction, H-1 bid of M/s Shubham Sales Co, Rohtak was accepted and Acceptance letter dated 30.11.2020 & Delivery Order dated 30.03.2021 by MSTC was issued to them. Subsequently, letter dated 15.12.2023 was

issued by NFL Panipat to M/s Shubham Sales Co., Rohtak to start the lifting of the carbon slurry lying in the carbon ponds at NFL, Panipat. Party has not completed the lifting of the auctioned material till date.

Further, with reference to the order dated 28.08.2024 passed by Hon'ble NGT in the OA 620/2022, you are requested to provide the list of registered parties dealing in lifting of Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC at the earliest latest by 19.09.2024.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in



अस्वीकरण : यह संदेश गोपनीय एवं विशेषाधिकृत है | यह ईमेल एवं इसके साथ प्रेषित फाईलें, गोपनीय और केवल संबोधित व्यक्ति या संस्था के उपयोग के लिए हैं | यदि आपको यह ईमेल गलती से प्राप्त हुआ है तो आप इस ईमेल का प्रसार, वितरण या प्रतिलिपि न करें, प्रेषक को तुरंत ईमेल द्वारा सूचित करें और अपने सिस्टम से इस ईमेल को हटा दें | प्रेषिती के अतिरिक्त अन्य किसी के द्वारा किसी भी ढंग से इस ईमेल का उपयोग अनाधिकृत है और ऐसा कोई उपयोग उपयुक्त कार्रवाई के लिये उत्तरदायी होगा |

नेशनल फर्टिलाइजर्स लिमिटेड ने यह सुनिश्चित करने के लिये समुचित सावधानी बरती है कि इस ईमेल में कोई भी वायरस न रहे, तथापि इस ईमेल अथवा संलग्नक के उपयोग से होने वाली किसी भी हानि अथवा क्षति के लिए एनएफएल जिम्मेदार नहीं होगा |

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National Fertilizers Limited has taken reasonable precautions to ensure that no viruses are present in this email, however, it cannot accept responsibility for loss or damage arising from the use of this email or attachment.

585
DOCUMENT-13

46

From: nroopn8@mstcindia.in [mailto:nroopn8@mstcindia.in]
Sent: 17 September 2024 20:00
To: vkmeena@nfl.co.in
Cc: mpatil@nfl.co.in; seemachawla@nfl.co.in; rmnmromstc@mstcindia.in; SETU DUTT SHARMA
Subject: RE: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

महोदय / महोदया,
Dear Sir/Mam,

कृपया सामग्री की डिलीवरी के संबंध में खरीदार के साथ लिखित या मौखिक संचार को सूचित करें। इसके अलावा, एमएसटीसी एचडब्ल्यूएम नियम, 2016 की अनुसूची IV और उसके बाद के संशोधनों में सूचीबद्ध उत्पादों में सौदा करने वाले बोलीदाताओं का एक अलग रिकॉर्ड रखता है। चूंकि कार्बन अवशेष/स्लरी एचडब्ल्यूएम नियमों की अनुसूची IV के अंतर्गत नहीं आता है, इसलिए एमएसटीसी इसके लिए खरीदारों के अलग रिकॉर्ड नहीं रख रहा है। इसके अलावा, आनसे एनजीटी ओए के खंड संख्या/खंड संख्या का उल्लेख करने का अनुरोध किया जाता है, जिसमें एमएसटीसी को कार्बन स्लरी/अवशेषों के खरीदारों की सूची प्रदान करने की आवश्यकता होती है ताकि हम एमएसटीसी के बैकएंड डेटाबेस का उपयोग करने का प्रयास कर सकें और आपको इसे प्रदान करने के लिए अपेक्षित जानकारी प्राप्त करने का प्रयास कर सकें।

Please inform the written or verbal communications with the buyer with respect to the delivery of the material. Further, MSTC maintains a separate record of the bidders who deal into the products listed out in the Schedule IV of the HWM Rules, 2016 and the amendments thereafter. As carbon residue/slurry does not come under Schedule IV of the HWM rules, MSTC is not maintaining the separate records of the buyers for the same. Further, you are requested to mention the clause no./section no. of the NGT OA which required MSTC to provide the list of the buyers of Carbon slurry/residue so that we may try to use the backend database of MSTC and try to get the requisite information to provide the same to you, if possible.

धन्यवाद / Thanks

भवदीय / With Regards,

मनोज पाण्डे / Manoj Pandey

उप प्रबंधक / Deputy Manager

एमएसटीसी लिमिटेड (भारत सरकार का उपक्रम) के लिए / For MSTC Ltd (A Govt. of India Enterprise)

जीवन विकास भवन, 30/31ए, पहला तल / Jeevan Vikas Building, 30/31A, 1st Floor

आसफ अली रोड (हमदर्द के सामने), नई दिल्ली / Asaf Ali Road (opp. Hamdard), New Delhi – 110002

Ph.: - 011-23214201, 011-23213945, 011-23212358

<https://www.mstcecommerce.com>, <https://www.mstcindia.co.in>

अस्वीकरण (डिस्क्लेमर) नोट:

इस ई-मेल के विषयवस्तु एवं अनुलग्नक गोपनीय हैं तथा केवल प्राप्तकर्ता के नाम के आराय से है। इसका कोई दायित्व भेजनेवाले या एमएसटीसी या इसकी संबद्ध कंपनियों पर नहीं है। इस ई-मेल में प्रस्तुत कोई सोच और विचार संपूर्ण रूप से लेखक का है तथा एमएसटीसी लिमिटेड या इसके संबंधित कंपनियों की राय को प्रकट नहीं करता है। इस ई-मेल के लेखक की लिखित पूर्व सहमति के बिना किसी तरह का पुनःप्रस्तुतीकरण, प्रसार, नकल, प्रकटीकरण, संशोधन, वितरण, और/या इस संदेश का प्रकाशन निषेध है। अगर गलती से आपको यह ई-मेल मिले तो कृपया इसे हटाएं और तत्काल प्रेषक को सूचित करें।

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seemachawla@nfl.co.in

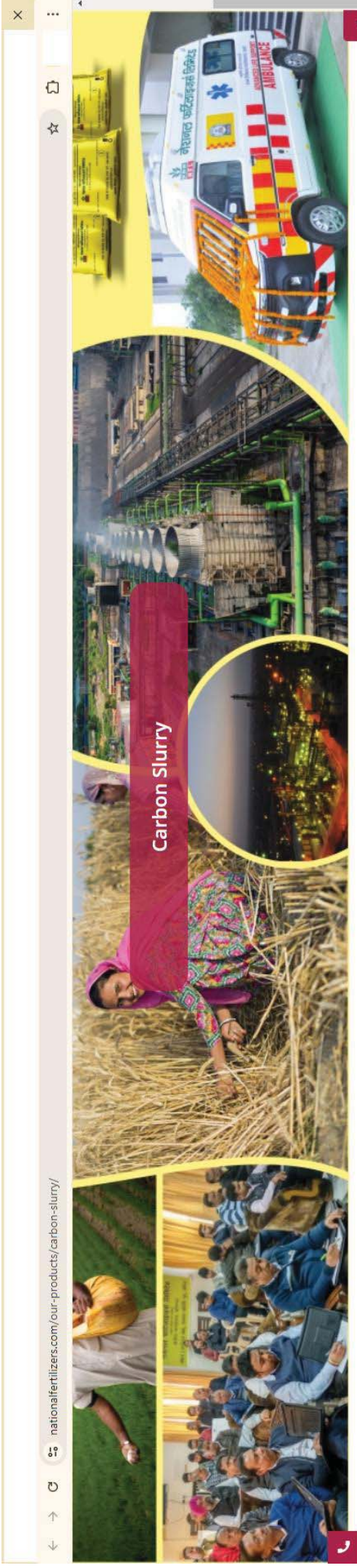
From: VINOD KUMAR MEENA <vkmeena@nfl.co.in>
Sent: 18 September 2024 12:42
To: nroopn8@mstcindia.in
Cc: mpatil@nfl.co.in; seemachawla@nfl.co.in; rmnrromstc@mstcindia.in; 'SETU DUTT SHARMA'
Subject: RE: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

Dear sir,

In reference to your trailing mail, kindly refer the clause no./section no. 51 & 52 of the Hon'ble NGT OA 620/2022 and provide the list of registered parties dealing in lifting of Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in



588

Carbon Slurry

S.no	Unit Name	Total Quantity Lifted
1	Bathinda	1. Total Quantity of Carbon Slurry Lifted as on 29/09/2024 = 5062.320 MT 2. Total Quantity of Carbon Slurry Lifted during previous week (i.e. 23/09/2024 to 29/09/2024) = 162.120 MT
2	Panipat	1. Total Quantity of Carbon Slurry Lifted as on 29/09/2024 = 3118.48 MT 2. Total Quantity of Carbon Slurry Lifted during previous week (i.e. 23/09/2024 to 29/09/2024) = 37.13 MT

